



**LEGISLATIVE ASSEMBLY
NATIONAL CAPITAL TERRITORY OF DELHI
OLD SECRETARIAT, DELHI 110 054**

**SESSION REVIEW
SECOND PART OF EIGHTH SESSION (22.08.2019 to 26.08.2019)**

SUMMONS

Summons for the Second Part of Eighth Session of the Sixth Legislative Assembly of NCT of Delhi were issued to the Hon'ble Members on 06.08.2019.

DURATION OF THE SESSION

The Second Part of Eighth Session of the Sixth Assembly commenced on 22 August, 2019 and was adjourned SINE-DIE by the Hon'ble Speaker on 26.08.2019 after holding three (03) sittings. The sittings were held on 22.08.2019, 23.08.2019, & 26.08.2019.

The Business conducted by the House during the Second Part of Eighth Session is summarized below.

HOMAGE

The House paid homage to the following:

1. Smt. Shiela Dixit, Former Chief Minister of Delhi.
2. Smt. Sushma Swaraj, Former Union Cabinet Minister & First Woman Chief Minister of Delhi.
3. Shri Sushil Choudhery, Former Member of Legislative Assembly of NCT of Delhi.
4. Shri Mange Ram Garg, Former Member of Legislative Assembly of NCT of Delhi.
5. Shri Moti Lal Sodhi, Former Member of Legislative Assembly of NCT of Delhi.
6. Shri Daljeet Kumar Tandon, Former Metropolitan Councillor.
7. Shri Arun Jaitley, Former Union Cabinet Minister.

QUESTIONS

A total of 346 notices of Questions were received during the Session for the Question Hour scheduled for 03 days. Out of these 60 Notices of Starred Questions and 227 Notices of Unstarred Questions were admitted.

44 Starred Questions and 51 Supplementary Questions were asked and replies to the same were provided by the concerned Ministers in the House.

Replies to 319 Unstarred Questions were tabled in the House.

MATTER RAISED BY MEMBERS

Special Mention (Under Rule 280): 66 Notices for Special Mention were received for the Session. 37 Matters were raised in the Session under Rule 280. The Matters raised under Rule 280 have been referred to the concerned Departments for furnishing replies to the Hon'ble Members within 30 days.

Calling Attention (Rule 54):- On 22 August, 2019, Shri Vishesh Ravi, Hon'ble MLA called the attention of Minister of Urban Development on "situation arising out of the demolition of Historical Temple of Guru Ravi Dass in Tughlakabad area by DDA." 12 Members including Hon'ble Minister of Social Welfare, Hon'ble Deputy Speaker, Hon'ble Chief Whip and Hon'ble Leader of Opposition participated in the discussion. Hon'ble Chief Minister replied to the discussion.

Short Duration Discussions (Rule 55):-

1. On 23 August, 2019, Shri Sanjeev Jha, Hon'ble Member initiated Short Duration Discussion on "Reforms in power sector in Delhi through infrastructure enhancement which has ensured 24x7 power supply and rationalization of power tariff including provision of free electricity". 12 Members participated in the discussion. Hon'ble Minister of Power replied to the discussion.
2. On 26 August, 2019, Shri Jarnail Singh, Hon'ble Member initiated Short Duration Discussion on "issues involving installation of CCTVs in Delhi". 13 Members including Hon'ble Chief Whip participated in the discussion. Hon'ble Minister of PWD replied to the discussion. Hon'ble Deputy Chief Minister also made a brief statement.

RESOLUTIONS

1. Sh. Vishesh Ravi moved the following Resolution with the leave of the House on 22 August, 2019 during discussion on Calling Attention regarding "situation arising out of the demolition of Historical Temple of Guru Ravi Dass in Tughlakabad area by DDA" under Rule-54:-

"The Legislative Assembly of National Capital Territory of Delhi in its sitting held on 22 August 2019 Resolves that:

This House shares the sentiment of millions of Indians which has been deeply hurt because of the demolition of Saint Ravidass Mandir in Tuglaqabad , South Delhi;

This House respects the belief of the Dalit Community that this site was donated by the Afghan monarch Sikander Lodhi to Saint Ravidas, who is widely worshipped by the Dalit and other communities;

This is a historically significant site where Saint Ravidas himself had visited and lived for some time and forms a part of Dalit struggle for identity and rights;

Demolishing this temple not only crushes religious sentiments but also the history of Dalit Struggle;

This House resolves that the Central Government has badly mishandled this issue by not supporting their cause in the Court of law which finally led to its unjustified and unfortunate demolition;

This House further resolves to convey the sentiments of millions of people to the Central Government and demands that the Centre must immediately bring an Ordinance to allot the said land for Ravidas Mandir;

This House also resolves that the Government of NCT of Delhi should construct a magnificent Ravidas Mandir at the same site after the Centre allots the land.”

The Resolution moved by Sh. Vishesh Ravi was put to vote and adopted by voice-vote.

2. Shri Nitin Tyagi moved the following Resolution with the leave of the House on 23 August, 2019 during Short Duration Discussion on “Reforms in power sector in Delhi through infrastructure enhancement which has ensured 24x7 power supply and rationalization of power tariff including provision of free electricity” under Rule-55:-

“The Legislative Assembly of National Capital Territory of Delhi in its sitting held on 23.08.2019 resolves that:

This House acknowledges the efforts of Government of NCT of Delhi in upgrading the infrastructure in power sector;

This House appreciates the general feeling of Members that other Political Parties should not oppose the decision of making 200 units of Electricity free and reducing bill upto 400 units by 50%;

This House resolves that Opposition Party in the house is acting against the interest of Delhi by opposing the decision of making 200 units electricity as free.”

The Resolution moved by Sh. Nitin Tyagi was put to vote and adopted by voice-vote.

CONGRATULATORY MOTION & GREETINGS

1. The Chair congratulated Ms. P. V. Sindhu, Badminton Player for winning Gold Medal in World Badminton Championship, 2019 held at Basel, Switzerland.
2. Sh. Rajender Pal Gautam, Hon'ble Minister of Social Welfare congratulated Ms. Hima Dass for winning 05 Gold Medals in recent international Athletic Meets.
3. The Chair greeted the House on the eve of Janmashtami Festival.

DISCIPLINARY ACTION

1. On 22 August, 2019, during the discussion on Calling Attention (Rule-54) the Chair named Shri Vijender Gupta and Shri Om Prakash Sharma to withdraw from the House for causing disturbance to the House Proceedings. As they refused to withdraw voluntarily, the Chair directed the Marshalls to escort them out.
2. On 23 August, 2019, the Chair named Shri Vijender Gupta, Leader of Opposition and Shri Manjinder Singh Sirsa and asked him to withdraw from the House.
Shri Nitin Tyagi moved a motion with the leave of House that Shri Vijender Gupta, Hon'ble Leader of Opposition be suspended from the remaining part of the Session for defying the direction of the Chair. The Motion was adopted by voice vote.
3. On 23 August, 2019, during Special Mention (Under Rule-280) the Chair named Ms. Alka Lamba and asked her to withdraw from the House till tea break. As the Member refused to withdraw voluntarily, the Marshalls escorted her out.

INTERVENTION BY HON'BLE SPEAKER

On 26 August, 2019, during an additional matter raised by Shri Mohinder Goel under the Special Mention (Rule-280) regarding fatalities caused by illegal use of Chinese Manjha, the Chair directed that Chief Secretary, Govt. of NCT of Delhi should conduct a comprehensive probe into the illegal sale of Chinese Manjha which has already been banned for use in Delhi vide Notification dated 10.01.2017 issued by the Secretary, Department of Environment and Forest, Govt. of NCT of Delhi alongwith the details of fatalities occurred due to illegal use of Chinese Manjha for flying kites. It was also directed to submit a report regarding details of directions issued to the Delhi Police together with the action taken by Delhi Police

including levy of fine/penalty on the subject matter with a span of one month and latest by 30.09.2019 positively.

STATEMENT BY MINISTERS

1. On 23 August, 2019, Shri Manish Sisodia, Hon'ble Deputy Chief Minister made a brief statement and expressed support for removal of Article-370.
2. On 23 August, 2019, Shri Kailash Gahlot, Hon'ble Minister of Transport made a brief statement on the Guru Ravi Dass Temple issue discussed on 22.08.2019 and clarified that the disputed land was owned by DDA and not by the Forest Department of Delhi Govt.
3. On 26 August, 2019, Shri Rajender Pal Gautam, Hon'ble Minister of Social Welfare made a clarification on his reply submitted earlier in the day regarding old age Pension.

COMMITTEE REPORTS

1. Shri Jitender Singh Tomar, Hon'ble Member presented the Second Report of Committee on Government Assurances on 23rd August, 2019. The House adopted the Report on 26th August, 2019.
2. Shri Saurabh Bharadwaj, Hon'ble Chairman of the Committee presented the Third Report of Committee on Petitions on 23rd August, 2019. Shri Pankaj Pushkar moved two amendments in the aforesaid Report with the leave of the House. The amendments moved by Sh. Pankaj Pushkar were put to vote and adopted by voice-vote. The House adopted the Report on 26th August, 2019.

PAPERS LAID

Twelve papers were laid on the Table of the House by Hon'ble Ministers during the Session as follows:

- i. Annual Report of DTTDC for the year 2017-18 (Hindi & English version)
- ii. Abstracts of Balance Sheet of DTTDC for the year 2017-18 (Urdu & Punjabi version)
- iii. Annual Accounts alongwith the Audit Report of Guru Gobind Singh Indraprastha University for the financial years 2011-12, 2012-13, 2013-14, 2014-15 & 2015-16 (Hindi & English version).
- iv. Annual Report of Delhi Electricity Regulatory Commission for the year 2015-16 (English & Hindi version)

- v. Annual Report of Delhi Power Company Limited (DPCL) for the year 2016-17 (Hindi & English version)
- vi. Summary of Annual Report of Delhi Power Company Limited (DPCL) for the year 2016-17 (Punjabi & Urdu version)
- vii. Annual Report of Shahjahanabad Redevelopment Corporation (SRDC) for the year 2017-18 (English & Hindi version)
- viii. Notification No.F.17(85)/DERC/Engg./2019-2020/6432/418 dated 27/05/2019 regarding Delhi Electricity Regulatory Commission (Supply Code and Performance Standards) (Fourth Amendment) Regulations, 2019 (English & Hindi version)
- ix. Annual Report of Geospatial Delhi Limited for the year 2016-17 (English & Hindi version)
- x. Notification No.F.23(488)/Tpt/ARU/2010/452/1042 dated 12/06/2019 of Transport Department regarding Auto Rickshaw Fare in National Capital Territory of Delhi. (English & Hindi version)
- xi. Notification No.F.21/60/Secy./STA/2009/418 dated 19/06/2019 of Transport Department regarding STA Board (English & Hindi version)
- xii. Notification No.F.DC/Ops/Tpt/2014/26079 dated 20/06/2019 of Transport Department regarding fancy number (English & Hindi version)

LEGISLATION

- i. The Delhi Appropriation (No.3) Bill, 2019 was passed and adopted during the Session by voice vote.
- ii. The first batch of Supplementary Demands for Grants for the Financial year 2019-20 was passed and adopted by voice vote.

DELHI ASSEMBLY RESEARCH CENTRE (DARC)

The Chair announced that the Fellowship Programme of the Delhi Assembly Research Centre (DARC) will be formally inaugurated on 02.09.2019.

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